

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) The Sub-Groups constituted by the Executive Committee, CAPART for suggesting reform measures and the report submitted by the IRMA on restructuring of CAPART have identified certain areas for reforms. These reports have been considered and a project document outlining the framework for implementation of reform measures have been prepared. There is no plan for winding up of CAPART.

(b) CAPART has never been a recipient of any significant foreign funding and at present, CAPART is not receiving any foreign funding.

Use of forest lands for PMGSY roads

1539. SHRI G.N. RATANPURI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of funds provided to different States under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years, year-wise and State-wise;

(b) whether it is a fact that Jammu and Kashmir has not been able to avail of adequate assistance to construct new roads due to delay in or denial of permission to use forest land for road construction; and

(c) whether Government will accommodate upgradation of certain very important rural roads in Jammu and Kashmir under PMGSY so that it is not deprived of its share of PMGSY funds, if new roads are not possible due to forest clearance?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA'): (a) to (c) Amount released under Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years, Year-wise and State-wise, is given as per Statement-I (*See below*). Rural Road is a State subject and the responsibility of execution of works under PMGSY is of the State Government. As per Programme Guidelines, it will be responsibility of the State Governments to ensure that lands are available for taking up proposed road works. As per Advisory dated 12th June 2009 proposals of only following categories were being considered:

- (i) Residual new connectivity coverage envisaged under phase-I of Bharat Nirman.
- (ii) Projects to be taken up with the assistance of World Bank and Asian Development Bank.
- (iii) New habitation connectivity in the identified LWE affected districts.
- (iv) Special road connectivity packages announced for the border areas.

However, the above mentioned Advisory has been relaxed on 15th February 2012 vide circular number 2/2012 (copy enclosed in Statement-II)

Statement-I

Statement showing fund released under PMGSY during last three years
(2008-09, 2009-10 and 2010-11)

Sl.No.	States	2008-09	2009-10	2010-11
1.	Andhra Pradesh	470.60	872.46	667.15
2.	Arunachal Pradesh	104.49	282.51	369.87
3.	Assam	967.32	1,179.00	1,900.67
4.	Bihar	1,022.64	1,692.88	3,366.43
5.	Chattisgarh	931.12	510.12	678.58
6.	Goa	-	-	-
7.	Gujarat	229.67	193.80	322.43
8.	Haryana	272.02	255.49	157.75
9.	Himachal Pradesh	268.90	124.96	199.30
10.	Jammu and Kashmir	190.66	369.61	366.09
11.	Jharkhand	208.67	417.74	838.81
12.	Karnataka	634.63	764.87	917.68
13.	Kerala	82.29	100.11	144.27
14.	Madhya Pradesh	1,843.70	2,111.21	1,966.12
15.	Maharashtra	1,030.00	944.18	1,237.55
16.	Manipur	20.00	149.16	144.98
17.	Meghalaya	35.70	-	64.27
18.	Mizoram	65.00	44.58	95.59
19.	Nagaland	85.71	65.02	25.13
20.	Orissa	1,251.38	1,594.35	2,467.36
21.	Punjab	243.42	348.42	194.43
22.	Rajasthan	1,771.32	583.41	886.22
23.	Sikkim	55.00	70.00	76.77
24.	Tamil Nadu	88.68	520.00	469.54
25.	Tripura	359.98	152.50	257.91
26.	Uttar Pradesh	1,649.82	2,837.62	1,308.83
27.	Uttarakhand	114.89	164.95	237.96
28.	West Bengal	623.44	375.00	819.68
	GRAND TOTAL	14,621.05	16,723.93	20,181.37

Statement-II

27.03.2012

No. P-17025/6/2010-RC

Government of India

Ministry of Rural Development

Department of Rural Development

Krishi Bhavan, New Delhi-1

Dated: 15th February, 2012

CIRCULAR No. 2/2012**Subject:** Proposals of New Connectivity for Habitations eligible under PMGSY.

1. Ministry of Rural Development had issued an Advisory letter No. H-12013/1/2009-RC dated 12th June, 2009 regarding proposals under PMGSY and the Circular No. 14/2011 of 12th December, 2011, relaxing the same. This Circular aims at to provide further relaxations.

2. It may be recalled that as per the above advisory, dated 12th June, 2009, only the following categories of proposals were to be considered for clearance under PMGSY:

- (a) Residual new connectivity coverage envisaged under Phase-I of Bharat Nirman.
- (b) Projects to be taken up with the assistance of World Bank and Asian Development Bank.
- (c) New habitation connectivity in the 33 identified LWE affected Districts.
- (d) Special road connectivity packages announced for the border areas.

Later on, relaxation given to the 33 identified LWE districts as at (c) above was extended to 60 Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), for which proposals of New Connectivity for eligible unconnected habitations of population of 250 and above (2001 census) are already being considered.

3. In view of progress made in clearance of aforesaid categories of proposals, the aforesaid advisory had been revisited and the Circular No. 14/2011, dated 12th December, 2011 was issued, which is also being further relaxed through this Circular and comprehensive mechanism to forward proposals is covered in ensuing paragraphs.

4. The following course of action would be adopted for consideration of proposals for eligible unconnected habitations having a population of 500 and above persons (as per 2001 census) in plain areas and above 250 persons (2001 census) in Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttarakhand), Desert Areas (as identified in the Desert Development Programme), and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP).

(i) In respect of Plain Areas:

- (a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 1,000 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 800-999 persons (2001 census).
- (b) Once work is awarded for over 90% of eligible unconnected habitations having population between 800-999 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 600-799 persons (as per 2001 census).
- (c) Once work is awarded for over 90% of eligible unconnected habitations having population between 600-799 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 500 to 599 persons (as per 2001 census).

(ii) In respect of Hill States (North-East, Sikkim, Himachal Pradesh, Jammu and Kashmir, Uttarakhand), Desert Areas (as identified in Desert Development Programme) and Tribal (Schedule V) areas other than Selected Tribal and Backward districts covered under Integrated Action Plan (IAP):

- (a) Such States which furnish a certificate that works have been awarded for over 90% of their eligible unconnected habitations having population of 500 persons and above (as per 2001 census) under PMGSY, can send proposals for eligible unconnected habitations having population between 400-499 persons (as per 2001 census).
- (b) Once work is awarded for over 90% of eligible unconnected habitations having population between 400-499 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible unconnected habitations having population between 300-399 persons (as per 2001 census).
- (c) Once work is awarded for over 90% of eligible unconnected habitations having population between 300-399 persons (as per 2001 census) under PMGSY, then States after furnishing such certificate, can send proposals for eligible habitations having population between 250-299 persons (as per 2001 census).

Works dropped, works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) may be deducted from the total works sanctioned while calculating the percentage of works awarded as required in para 4(i) and (ii).

States having areas covered under Para 4 (i) and (ii) above, can send proposals under both the above categories, along with the relevant certificates.

5. The following information should also be sent in formats with the proposals as per Annexure:

- (i) Number of SQM inspections due and carried out since April, 2011, till the last quarter, in Part A of Annexure.
- (ii) Information about the amount of maintenance funds required, credited to the Bank Account of SRRDA and actual expenditure made by SRRDA during 2010-11 and subsequent years as per Part B of Annexure.
- (iii) Details of completed roads out of the total sanctioned works till period ending 12 months ago (excluding the works dropped, works covered under other schemes, works in the Selected Tribal and Backward districts covered under Integrated Action Plan (IAP), works pending for completion due to court cases, forest clearance, Stage-I sanctions and for any other specific reason (to be given) in Part C of Annexure.

6. All data relating to roads, habitations and expenditure should tally with the OMMAS, which may accordingly be updated as per procedure.

7. This issues with the approval of the competent authority.

Sd/-

(S R Meena)

Director (RC)

Enclosed: Annexure as above

To: All Principal Secretaries/Secretaries dealing with PMGSY in the States.

Pension scheme for widows

1540. SHRI NAND KUMAR SAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether Government proposes to lower the age bar for widows and increase the pension amount to the beneficiaries of the Central Pension Scheme in the country;
- (b) if so, the details thereof and the reasons therefor;
- (c) the number of widows likely to be benefited in various States; and
- (d) the details of recurring expenditure likely to be increased on implementation of said proposal?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN): (a) and (b) At present, Indira Gandhi National Widow Pension Scheme (IGNWPS), is applicable to widows in the age group of 40-59 years and belonging to household living below poverty line as per the criteria prescribed by the Government of India. Presently, there is no proposal to lower the age limit under IGNWPS. The Hon'ble Finance Minister in Budget 2012-13 announced that under the ongoing Indira Gandhi National Widow Pension Scheme (IGNWPS), the monthly pension amount per person is being raised from Rs. 200/- to Rs. 300/-.